

GOVERNMENT OF INDIA
MINISTRY OF HOUSING & URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 560
TO BE ANSWERED ON DECEMBER 19, 2017
PROPERTY TRANSACTIONS

No. 560

SHRI D.K.SURESH:

WITH THE MINISTER OF HOUSING AND URBAN AFFAIRS BE
PLEASED TO STATE;

- (a) Whether it is true that the Government proposes to make Aadhaar linkage with property transactions mandatory;
- (b) If so, the details thereof;
- (c) Whether the Government has taken steps to study both the positive and negative impacts of such a move in the long run and if so, the details thereof; and
- (d) Whether the Government has set any time frame for Aadhaar linkage with property transactions and if so, the details thereof ?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)

- (a) No, Madam, at present there is no proposal to make Aadhaar linkage mandatory in property transactions. However, to prevent and identify benami or fraudulent transactions, the State Governments and Union Territories have been advised by the Department of Land Resources, Ministry of Rural Development to explore possibilities to use consent-based Aadhaar authentication for registration under the provisions of Registration Act, 1908.
- (b) to (d) Do not arise.
